

for management on a profit-sharing basis?

(b) If so, what is the share of profits allowed?

(c) Has the contractor-manager been made responsible for losses?

(d) What are the Sections of the Institute given over for his management?

(e) Has any security deposit been taken from him?

(f) On which date did he take over the charge?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (f). A Manager has been appointed from 29th June, 1953 for a period of one year for the following Sections of the Technical Institute, Faridabad:—

1. Press Shop.
2. Printing Press.
3. Structural Shop.
4. Hosiery & Textile.
5. Automobile Repair Shop.

He will be paid a salary of Re. 1/- per month plus 33-1/3 per cent. of the net profits on the Sections under his charge. If he fails to increase the production and sale by at least 50 per cent. of the existing figure during the four months following his appointment, his share of profit will be reduced to 25 per cent. His service is terminable on one month's notice. He will not bear any portion of the losses, but a fidelity bond of Rs. 10,000/- has been taken from him for indemnifying the Board against loss or damage of raw materials and stores placed under his charge.

OFFICERS OF FARIDABAD ADMINISTRATION

599. Shri V. P. Nayar: Will the Minister of Rehabilitation be pleased to lay on the Table of the House a

statement showing—(i) the names, (ii) posts held and (iii) reasons for terminating the services of officers getting over Rs. 200 and above whose services have been terminated or who have been transferred from the Faridabad Administration, since the present Administrator was appointed?

The Minister of Rehabilitation (Shri A. P. Jain): A statement is laid on the Table of the House. [See Appendix V, annexure No. 59.]

DISPLACED PERSONS AT IMPHAL

600. Shri Rishang Keishing: Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons at Imphal;

(b) the number of persons rehabilitated so far and the benefit received by them; and

(c) the measures Government have taken to expedite the work of rehabilitation?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

CEMENT

601. Shri Anirudha Sinha: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of cement required annually for use in the country;

(b) the quantity, if any, exported; and

(c) the countries to which cement is exported?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) About 4.5 million tons.

(b) 65,855 tons in 1952.

(c) Ceylon, Afghanistan, Pakistan, Burma, East Africa, Nepal, Australia and Persian Gulf Ports.